

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2024 along with IA No. 64/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the PPA dated 25.7.2013 executed between the Petitioner and PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as order dated 14.5.2019 in Petition No. 77/MP/2018.

Petitioner : TRN Energy Private Limited

Respondent(s) : UPPCL and 7 others

Date of hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nipun Dave, Advocate, TRNEPL
Ms. Vanshika Saraf, Advocate, TRNEPL
Shri Naman Poddar, Advocate, TRNEPL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

At the outset, the proxy counsel appearing for the Respondent, UPPCL, sought an adjournment due to the non-availability of the arguing counsel. The learned counsel for the Petitioner, opposed the said request, pointing out that it is the turn of the Respondent, UPPCL, to put forth its arguments. He, further submitted that since wrongful deductions are being made from the monthly invoices, the Commission may grant an interim order, restraining the Respondent, UPPCL, from taking any precipitative action, till the disposal of the matter.

2. The Commission, after hearing the parties, adjourned the hearing. The Commission however, directed the Respondent, UPPCL, not to take any precipitative action by making deductions from the monthly invoices of the Petitioner, until further orders.

3. The Petition, along with the IA shall be listed for hearing on **10.2.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

